

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

✓ CP/TCP/CSP/CSA/TCSP/TCSA/NO. 121/(MAH)/2017

CORAM:



Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017

NAME OF THE PARTIES: M/s. BHARAT RADIATORS

SECTION OF THE COMPANIES ACT: SECTION 7. OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	FAIZA A. DHANANI i/b DHRUVE LILADHAR & CO.	ADVOCATE FOR THE APPLICANT/ FINANCIAL CREDITOR	
2	YUVRAJ K. SINGH i/b DESAI & DIWANJI	ADV. FOR RESPONDENT/ CORPORATE DEBTOR	

Order

CP 121/I&BP/NCLT/MB//MAH/2017

Petitioner Counsel says the matter is settled between the parties, hence
requested for withdrawal of the Petition, accordingly this Bench dismissed this
Petition as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)